

IN THE INCOME TAX APPELLATE TRIBUNAL "SMC" BENCH, MUMBAI

BEFORE SHRI PRAMOD KUMAR, VP AND SHRI AMARJIT SINGH, JM

आयकर अपील सं/ I.T.A. No. 481/Mum/2020

(निर्धारण वर्ष / Assessment Year: 2009-10)

Vinod Ratilal Shah, B-301, Park Royale, M.M. Malaviya Marg, Near Mulund Telephone Exchange, Mulund (West), Mumbai - 400080	बनाम/ Vs.	Income Tax Officer – 29(3) (5), Bandra Kurla Complex, Bandra (East), Mumbai - 400051
स्थायी लेखा सं./जीआइआर सं./PAN/GIR No. : AAEPS0242G		
(अपीलार्थी /Appellant)	..	(प्रत्यर्थी / Respondent)

Assessee by:	Shri Vinod R. Shah (AR)
Revenue by:	Shri Sushil Kumar Mishra (DR)

सुनवाई की तारीख / Date of Hearing: 09/04/2021

घोषणा की तारीख /Date of Pronouncement: 09/04/2021

आदेश / ORDER

PER BENCH:

1. The assessee has moved petition seeking withdrawal of the appeal on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.
4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.



ITA No. 481/Mum/2020
A.Y. 2009-10

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 09/04/2021

Sd/-

(PRAMOD KUMAR)

उपाध्यक्ष / VICE PRESIDENT

मुंबई Mumbai; दिनांक Dated : 09/04/2021
Vijay Pal Singh/Sr.PS

Sd/-

(AMARJIT SINGH)

न्यायिक सदस्य/JUDICIAL MEMBER

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त(अपील) / The CIT(A)-
4. आयकर आयुक्त / CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुंबई / DR, ITAT, Mumbai
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

उप/सहायक पंजीकार / (Dy./Asstt. Registrar)
आयकर अपीलीय अधिकरण, मुंबई / ITAT, Mumbai